

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 10/12/2025

(2024) 03 SEBI CK 0014

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 80 Of 2024, Appeal No. 183 Of 2024

Savita Satish Gowda APPELLANT

Vs

Securities And Exchange Board Of India

India RESPONDENT

Date of Decision: March 18, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Priyanka Pandey, Nidhi Singh, Deepti Mohan, Nishin Shrikhande, Komal Shah,

Harish Ballani, Hubab Sayyed, Nidhi Faganiya, Vidhii Partners

Final Decision: Allowed

Judgement

- 1. There is a delay of 144 days in the filing of the appeal. For the reasons stated in the application, the delay in filing the appeal is condoned. The application is allowed.
- 2. The respondent is directed file a reply within three weeks. Rejoinder may be filed within three weeks thereafter. List on May 14, 2024.